

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (14)

* * *

Date of Decision: 17.11.95.

OA 525/95

Jaswant Singh Cambow

... Applicant.

Versus

Union of India and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL TRISHNA, VICE CHAIFMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant ... Mr. S. Kumar

For the Respondents ... ---

O R D E R

PER HON'BLE MR. GOPAL TRISHNA VICE CHAIFMAN

Applicant, Jaswant Singh Cambow, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to relieve him for joining the promotional post in the grade of STS of ITS Group'A' on his posting as DE (Survey) in the office of the Director Telecom Project, Jaipur, instead of DETP JMT. He has further prayed for payment of difference of salary w.e.f. 10.11.94 for the post of Senior Time Scale of ITS Group'A'.

2. We have heard the learned counsel for the applicant. The contention of the applicant is that while working as Senior Sub Divisional Engineer at Jaipur in the office of Chief GMT, Rajasthan Circle, Jaipur, he was promoted vide order dated 20.10.94 in the Senior Time Scale of ITS Group'A' Service and he had been ordered to be posted as DE-TP at Jammu Tawi (JMT) under the Director TP Jammu Tawi vide order 10.11.94 at Annexure A-2, but he was not relieved to join at Jammu Tawi pursuant to the order dated 10.11.94. However, his posting on promotion by order dated 10.11.94 was superseded by order dated 25.7.95, by which the applicant has been posted at Jaipur. It is also stated that by not relieving the applicant to enable him to join the aforesaid promotional post, the applicant was put to financial loss and the action of the respondents in not relieving him being arbitrary is liable to be set aside. The applicant has also made a representation in regard to his grievance at Annexure A-4 dated 1.11.95. This representation is still pending and it has not been disposed of by respondent No.2.

Order 3. In the circumstances, we dispose of this OA at the stage of admission

(5)

with a direction to respondent No.2 to decide the representation dated 1.11.95, at Annexure A-4, meeting all the points raised therein through a detailed speaking order within a period of one month from the date of receipt of a copy of this order. The applicant may be granted personal hearing before disposing of the representation. Let a copy of this order alongwith a copy of the OA and the documents annexed thereto be sent to respondent No.2.

(O.P. SHARMA)

MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK